

Norms Committee Minutes of the Meeting No 13-/AM 22-23 dated 08.12.2022 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri A.K. Kanodia, Dy. DG
- (ii) Shri Shaish Kumar, Technical Expert
- (iii) Shri D.N. Mathur, Technical Expert
- (iv) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 13-/AM 22-23 dated 08.12.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/NOV/ 2022-23/13-/AM 22-23 dated 8.12.2022

Case No. M- 401 NC No. 13/22-23 Date : 08.12.2022	M/s. Foamtech Antifire Company, Pitampur RLA F.No. 05/23/040/00402/AM18 Lic. No. 0510405353 dated 15.01.2018	Status Case: Defered
Decision The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M- 402 NC No. 13/22-23 Date : 08.12.2022	M/s. Foamtech Antifire Company, Pitampur RLA F.No. 05/23/040/00187/AM19 Lic. No. 0510407360 dated 30.07.2018	Status Case: Defered
Decision The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M- 403 NC No. 13/22-23 Date : 08.12.2022	M/s. Foamtech Antifire Company, Pitampur RLA F.No. 05/23/040/00008/AM19 Lic. No. 0510406107 dated 12.04.2018	Status Case: Defered
Decision: The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		



Case No. M- 404 NC No. 13/22-23 Date : 08.12.2022	M/s. Foamtech Antifire Company, Pitampur RLA F.No. 05/23/040/00195/AM19 Lic. No. 0510403693 dated 17.08.2017	Status Case: Defered
Decision : The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M- 405 NC No. 13/22-23 Date : 08.12.2022	M/s. Greenlam Industries Limited, New Delhi RLA F.No. 05AA/040/36825/AM21 Lic. No. 0511001564 dated 05.03.2021	Status Case: Defered
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (NL).		

Case No. M- 406 NC No. 13/22-23 Date : 08.12.2022	M/s. Apar Industries Ltd., Vadodara RLA F.No03/94/040/00056/AM21 Lic. No. 031083176 dated 11.05.2020	Status Case: Defered
Decision : The Committee considered the case as per Agenda and decided to call for the catalogue of import item now required with its function and properties in export product D/L has been issued to the firm on 13.12.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 407 NC No. 13/22-23 Date : 08.12.2022	M/s. UPL, Mumbai RLA F.No. 03AA04002331/AM21 Lic. No. 0310836176 dated 11.05.2020	Status Case: Rejeted
Decision: The Committee considered the case as per Agenda and found No Justification for enhancement of Norms ratified earlier as per comparative data from the industry. Therefore, the case is rejected.		

Case No. M- 408 NC No. 13/22-23 Date : 08.12.2022	M/s. UPL, Mumbai RLA F.No. 03AA04002331/AM21 Lic. No. 0311005234 dated 09.07.2021	Status Case: Rejected
Decision: The Committee considered the case as per Agenda and found No Justification for enhancement of Norms ratified earlier as per comparative data from the industry. Therefore, the case is rejected.		

Case No. M- 409 NC No. 13/22-23 Date : 08.12.2022	M/s. UPL, Mumbai RLA F.No. 03AA04002331/AM21 Lic. No. 0310836039 dated 04.03.2020	Status Case: Rejected
Decision: The Committee considered the case as per Agenda and found No Justification for enhancement of Norms ratified earlier as per comparative data from the industry. Therefore, the case is rejected.		



Case No. M- 410 NC No. 13/22-23 Date : 08.12.2022	M/s. Apar Industries Ltd., Mumbai R.A.F.No. 03/94/040/00353/AM19 AA No.031082593 dated 25.07.2018	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to taking cue from SION A-3383 ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Transformer Oil-IS 335	1 Kg	TOBS/Base Oil (Viscosity 30+/-3 CST at 40°C	1.003 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 411 NC No. 13/22-23 Date : 08.12.2022	M/s. Apar Industries Ltd., Mumbai R.A.F.No. 03/94/040/00353/AM19 AA No.031082593 dated 25.07.2018	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to taking cue from SION A-3383 ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Transformer Oil-IS 335	1 Kg	TOBS /Base Oil (Viscosity 30+/-3 CST at 40°C)	1.003 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 412 NC No. 13/22-23 Date : 08.12.2022	M/s. Apar Industries Ltd., Mumbai R.A.F.No. 03/94/040/01046/AM19 AA No.0310827420 dated 01.03.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to taking cue from SION A-3383 ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Transformer Oil-IS 335	1 Kg	TOBS /Base Oil (Viscosity 30+/-3 CST at 40°C)	<u>1.003</u> Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 413 NC No. 13/22-23 Date : 08.12.2022	M/s. Ganga Rasayanie Pvt Ltd., Kolkata R.A.F.No. 03/94/040/00078/21 AA No.0310836252 dated 19.05.2020	Status Case: Rejected
The Committee considered the case as per Agenda and decided to request of the firm may be rejected . Since the description is already mentioned in the minutes alongwith technical Charterstics.		

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NC No. 13/22-23 Date : 08.12.2022	R.A.F.No. 03/94/040/00075/21 AA No.0310836001 dated 26.04.2020	Rejected
The Committee considered the case as per Agenda and decided to request of the firm may be rejected . Since the description is already mentioned in the minutes alongwith technical Charterstics.		

Case No. M- 415 NC No. 13/22-23 Date : 08.12.2022	M/s. Ferolite Jointing Limited, Ghazibad RLA F.No. 05/23/040/00258/AM20 Lic. No. 0510412036 dated 07.10.2019	Status Case: Defered
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (NL).		

Case No. M- 416 NC No. 13/22-23 Date : 08.12.2022	M/s. Fruzyme Biotech India Private Limited RLA F.No. 05/23/040/00258/AM20 Lic. No. 3211000790 dated 15.04.2021	Status Case: Defered
Decision : The Committee considered the case as per agenda and the request of the firm is not clear. The firm is advised to clarify alongwith documentary evidence. Hence, the committee to defer the case.		

Case No. M- 417 NC No. 13/22-23 Date : 08.12.2022	M/s. Foamtech Antifire Company, Pitampur RLA F.No. 05/23/040/00290/AM18 Lic. No. 0510404467 dated 01.11.2017	Status Case: Defered
Decision : The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M- 418 NC No. 13/22-23 Date : 08.12.2022	M/s. Foamtech Antifire Company, Pitampur RLA F.No. 05/23/040/00/AM18 Lic. No. 0510401083 dated 04.01.2017	Status Case: Defered
Decision : The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M- 419 NC No. 13/22-23 Date : 08.12.2022	M/s. Vidhi Speciality Food Ingredient Limited HQ F.No. 01/83/50/753/ AM19 RLA F.No. 03/95/040/00881/AM91 Lic. No. 0310825270 dated 28.11.2018	Status Case: Rejected
Decision: The Committee considered the case as per Agenda and Noted that the firm did not appear for the Personal Hearing dated 08.12.2022. Hence, the Committee decided to Reject the case.		

Case No. M- 420 NC No. 13/22-23 Date : 08.12.2022	M/s. Vidhi Speciality Food Ingredient Limited HQ F.No. 01/83/50/604/ AM19 RLA F.No. 03/95/040/0475/AM19 Lic. No. 0310823156 dated 20.08.2018	Status Case: Rejected
Decision: The Committee considered the case as per Agenda and Noted that the firm did not		

Decision: The Committee considered the case as per Agenda and Noted that the firm did not appear for the Personal Hearing dated 08.12.2022. Hence, the Committee decided to **Reject** the case.

Case No. M- 421 NC No. 13/22-23 Date : 08.12.2022	M/s. Vidhi Speciality Food Ingredient Limited RLA F.No. 03/95/040/0624/AM19 Lic. No. 0310824114 dated 01.10.2018	Status Case: Rejected
Decision: The Committee considered the case as per Agenda and Noted that the firm did not appear for the Personal Hearing dated 08.12.2022. Hence, the Committee decided to Reject the case.		

Case No. M- 422 NC No. 13/22-23 Date : 08.12.2022	M/s. Leetha Industries Ltd., Cochin Subject : Fixation of SION for Paper Cups for EOU	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Specification/Dimension of export items and GSM and sign of import item indicating whether import is in roll form or cut to sign. 2. Complete calculation for the requirement of raw materials both imported and indigenous of indicating net import content and wastage separately. 3. Drawing and Design of cup and CAD of export items (Separately for outer wall and bottom part) giving efficiency. 4. Photograph of paper cup showing both outer wall and bottom part. D/L has been issued to the firm on 15.12.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 423 NC No. 13/22-23 Date : 08.12.2022	M/s. Nagar Haveli Perfumes & Aromatics, Mumbai RLA F.No. 03/95/040/00079/AM06 Lic. No. 0310328733 dated 05.05.2005	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided for similar export item Norms have been approved in case No. 23 in Meeting No. 01/83 dated 05.04.2006, taking in to consideration these norms, and norms applied which ever is less, license is ratified as applied for as under :-			
Export Item	Quantity	Import Item	Quantity
Trans 2- Heptenal	1.0 Kg	Ethyl Vinyl Ether	3.20 Kg
		N Valeraldehyde	4.30 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee			

Case No. M- 424 NC No. 13/22-23 Date : 08.12.2022	M/s. Nagar Haveli Perfumes & Aromatics, Mumbai RLA F.No. 03/95/040/00784/AM06 Lic. No. 0310350044 dated 03.10.2005	Status Case: Approved
Decision: The committee considered the case as per agenda and decided for similar export item Norms have been approved in case No. 23 in Meeting No. 01/83 dated 05.04.2006, taking in to consideration these norms, and norms applied which ever is less, license is ratified as applied for as under :-		

Export Item	Quantity	Import Item	Quantity
Trans 2- Heptenal	1.0 Kg	Ethyl Vinyl Ether	3.20 Kg
		N Valeraldehyde	4.30 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee			

Case No. M- 425 NC No. 13/22-23 Date : 08.12.2022	M/s. Nagar Haveli Perfumes & Aromatics, Mumbai RLA F.No. 03/95/040/00784/AM06 Lic. No. 0310401925 dated 29.09.2006	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided for similar export item Norms have been approved in case No. 19 in Meeting No. 01/83 dated 05.04.2006, taking in to consideration these norms, and norms applied which ever is less, license is ratified as applied for as under :-			
Export Item	Quantity	Import Item	Quantity
Trans 2- Heptenal	1.0 Kg	Ethyl Vinyl Ether	3.375 Kg
		N Valeraldehyde	4.30 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee			

Case No. M- 426 NC No. 13/22-23 Date : 08.12.2022	M/s. Nagar Haveli Perfumes & Aromatics, Mumbai RLA F.No. 03/95/040/00784/AM06 Lic. No. 0310401924 dated 29.09.2006	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided for similar export item Norms have been approved in case No. 19 in Meeting No. 01/83 dated 05.04.2006, taking in to consideration these norms, and norms applied which ever is less, license is ratified as applied for as under :-			
Export Item	Quantity	Import Item	Quantity
Trans -4- Decen-1-AL	1.0 Kg	Morillol (1-Octen 3-OL)	2.75 Kg
		N-Butyl Vinyl Ether	5.40 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee			

Case No. M- 427 NC No. 13/22-23 Date : 08.12.2022	M/s. Nagar Haveli Perfumes & Aromatics, Mumbai RLA F.No. 03/95/040/01119/AM07 Lic. No. 0310413403 dated 22.12.2006	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided for similar export item Norms have been approved in case No. 02 in Meeting No. 01/83 dated 05.04.2006, taking in to consideration these norms, and norms applied which ever is less, license is ratified as applied for as under :-			
Export Item	Quantity	Import Item	Quantity
Trans -2- Dodecen-1-AL	1.0 Kg	Aldehyde C-10	3.0 Kg
		Ehtyl Vinyl Ether	2.015 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee			

Date: 16.12.2022


Chetan Parkash Jaggarwal
Foreign Trade Development Officer